mentioned at (a) above. [Placed in Library. For (a) and (c) See No. LT-1097/99]

## Notifications of Ministry of Consumer Affairs and Public Distribution

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI V. SREENIVASA PRASAD): Sir, I lay on the Table under Section 39 of the Bureau of Indian Standards Act, 1986 (63 of 1986) a copy each (in English and Hindi) of the following Notifications of the Ministry of Consumer Affairs and Public Distribution (Department of Consumer Affairs):---

- G.S.R. 199 (E) dated 11.3.1999 publishing the Bureau of India Standards (Certification) (Amendment) Regulations, 1999 alongwith corrigendum G.S.R. 605 (E) dated 25.8.1999 thereto.
- (2) G.S.R. 342 (E) dated 12.5.1999 publishing the Bureau of Indian Standards (Appointment, Terms and Conditions of Service of Director General) Amendment Rules, 1999.
- (3) G.S.R. 389 (E) dated 26.5.1999 publishing the Bureau of Indian Standards (Powers and Duties of Director General) (Amendment) Regulations, 1999.
- (4) G.S.R. 558 (E) dated 29.7.1999 publishing the Bureau of Indian Standards (Recruitment to Administration, Finance and Other Posts) Amendment Regulations 1999. [Placed in Library. For (1) to (4) See No. LT-850/99]

## ALLOCATION OF TIME FOR DISPOSAL OF GOVERNMENT AND OTHER BUSINESS

MR. CHAIRMAN: I have to inform Members that the Business Advisory Committee at its meeting held on Thursday, the 16th December, 1999 allotted time for Government Legislative Business as follows:

| BUSINESS                                   | TIME ALLOTTED |
|--|---------------|
| 1.Consideration and passing of the Central | 3 Hours       |
| Vigilance Bill, 1999 after it is passed    |               |